provided by the OECF and the Government of India.

Licences for Blood Banks in Madhya Pradesh

- 3542. SHRI RAGHAVJI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether any representation has been received from the Government of Madhya Pradesh for insurance of licences for blood banks during the year, 1996;
 - (b) if so, the details thereof;
- (c) what is the number of licences issued to the applicants;
- (d) what are the reasons for delay in providing licences to the remaining applicants; and
- (e) what steps are being taken by Government to ensure the prompt decision on the remaining cases of such applicants?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (e) During the year 1996, 8 licences for Blood Banks from the State of Madhya Pradesh were received for approval. In 4 cases the licences were approved. In the remaining 4 cases the licences could not be approved due to defects and deficiencies which have been communicated to the State Government.

Establishment of new Airports/Airstrips

- 3543. SHRI K.R. JAYADEVAPPA: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) the norms or factors required for establishing new airports/airstrips;
- (b) whether Government propose to establish more airports/airstrips in Karnataka;
 - (c) if so, the details thereof;
 - (d) if not, the reasons therefore;
- (e) whether the demand to establish such airstrip at Davangere is long pending;

- (f) if so, the action thereof; and
- (g) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI CM. IBRAHIM): (a) Development of new airports depends upon traffic potential, demand from schedued airlines and availability of resources.

- (b) and (c) Airports Authority of India has plans to develop an airport at Hassan for operation of 50 seater aircraft. Government of India has conveyed its 'no objection' to the State Government of Kamataka for construction of an airport at Devanhalli near Bangalore with the help of private parties.
 - (d) Does not arise.
- (e) to (g) No, Sir. No airlines has desired to operate to/from Davangere.

Defence forces Airports

- 3544. SHRI MAURICE KUMAR: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) the names and locations of airports which are under control of Defence forces;
- (b) the amount spent so far by the D.G. of Civil Aviation for development work of these airports;
- (c) whether flights other than those of Defence forces are being operated from these airports:
- (d) whether these airports have lack of space in different lounges which leads to security risks; and
- (e) if so, by when lounges at these airports are likely to be expanded?

THE MINISTER OF CIVIL AVIATION (SHRI CM. IBRAHIM): (a) The names and location of defence airports where Airport Authority of India (AAI) maintains Civil Enclaves are as follows:— Agra, Allahabad, Gorakhpur, Kanpur (Chekeri) in Uttar Pradesh, Along, De-parijo, Tezu, Ziro in Arunachal Pradesh, Bikaner, Jaisalmer, Jodhpur in Rajasthan, Jorhat, Silchar, Tezpur in Assam, Jammu, Srinagar, Leh in J&K State, Bhuj, Jamnagar in Gujarat, Bagdogra in

West Bengal, Bangalore in Kamataka, Chandigarh, Cochin in Kerala, Goa in Goa State, Gwalior in Madhya Pradesh, Port Blair in Andaman and Nicobar Island, Pune in Maharashtra, and Vis-hakapatnam in Andhra Pradesh.

- (b) AAI have spent Rs. 120.60 crores at these Civil Enclaves. AAI maintains these Civil Enclaves.
 - (c) Yes, Sir.
- (d) and (e) The lounges are small at some of the Civil Enclaves but do not pose any security risk. Lounges are being expanded in a phased manner at these Civil Enclaves depending upon flow of traffic and availability of resources.

Partial Legal Aid Scheme for persons belonging to lower and middle class

3545. SHRI RAJ NATH SINGH: SHRIMATI MALTI SHARMA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that Government are implementing Partial Legal Aid Scheme for the persons of lower and middle class and whether the same schemes extend to the subordinate courts;
 - (b) if so, the details thereof;
- (c) the names of States which have responded favourably and those which have not favoured the suggestion and have not responded so far; and
- (d) what is the overall status regarding its implementation at present?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) to (d) The Partial Legal Aid Scheme is not a Government Sponsored Scheme. The Partial Legal Aid Scheme which is intended for the benefit of Midle Income Group is optional and is on self-financing basis. It is applicable for cases pending or intended to be filed in the High Courts and Supreme Court.

The Partial Legal Aid Scheme has so far been adopted by the State of Haryana, Punjab and National Capital Territory of Delhi. The maximum income ceiling prescribed for eligibility under the scheme is shown against each:—

Haryana - Rs.1,00,000/Punjab -Rs. 75,000/National Capital - -Rs. 75,000/Territory of Delhi
Supreme Court - (Middle Income
Group)
Legal Aid Committee

Import of Aircrafts

3546. SHRI CHIMANBHAI HARIBHAI SHUKLA: SHRI ANANTRAY DEVSHANKER DAVE:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the total number of aircafts imported by the Jet Airways, N.E.P.C. and other private air-services during the last three years;
- (b) the total amount of custom duties paid by each airlines for each aircraft; and
- (c) where it is a fact that a case related to evading of custom duties by these airlines has come into light, if so, what steps are being taken to recover custom duty arrears from these air taxi operators?

THE MINISTER OF CIVIL AVIATION (SHRI CM. IBRAHIM): (a) During the last three years, (1993—96) the number of aircraft inducted by private airlines was as follows:—

Jet Airway (India) Pvt. Ltd	11
NEPC Airlines	9
Other private operators	31

(b) and (c) In accordance with the Customs regulation, import of aircraft have been exempted from customs duty.